

OFFICE OF THE DISTRICT JUDGE-II NORTH DISTRICT: DELHI

ORDER

In pursuance of the provisions of Sub-section(1) & (2) of section 5 of the Right to Information Act, 2005, (22 of 2005), I, being District Judge-II, North District, Tis Hazari Courts, Delhi hereby designate Ms. Madhu Jain, Additional Sessions Judge-03, Tis Hazari Courts, Delhi as First Appellant Authority and Ms. Bimla Kumari, Additional Sessions Judge (FTC), North District, Tis Hazari Courts, Delhi as Link First Appellant Authority for the office of the District Judge-II, North District, Tis Hazari Courts, Delhi.


(V.P. Vaish)

**District Judge-II & Sessions Judge (North)
Tis Hazari Courts, Delhi.**

No. 1269-1326 /Judl.(N)/DJ-II/10

Dated 16/02/10

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. Reader to District Judge-I & Sessions Judge, Delhi.
3. The District Judge- III, IV, V, VI, VII, VIII & IX, Delhi/New Delhi.
4. The Secretary (AR) Administrative Reforms Deptt., 7th Level, C Wing, Delhi Secretariat, Govt. of NCT, New Delhi.
5. Ms. Madhu Jain, ASJ-03 (North), Tis Hazari Courts, Delhi.
6. Ms. Bimla Kumari, ASJ (FTC), North District, Tis Hazari Courts, Delhi.
7. All the Judicial Officers, North District, Tis Hazari Courts, Delhi.
8. The Chief Metropolitan Magistrate, Delhi.
9. Sh. S.K. Gaur, Superintendent, Office of District Judge-II (North), THC, Delhi.
10. Sh. K.S. Rawat, P.I.O. & Supdt. R.T.I. Branch, Tis Hazari, Delhi.
11. All the PRO/APRO Tis Hazari, Patiala House, Rohini, Karkardooma, Dwarka Courts, Delhi.
12. Notice Boards, Tis Hazari, Patiala House, Rohini, Karkardooma, Dwarka Courts, Delhi.
13. Website Committee, Tis Hazari Courts, Delhi.
14. The Secretary, Bar Association, Tis Hazari, Patiala House, Rohini, Karkardooma, Dwarka Courts, Delhi.


**District Judge-II & Sessions Judge (North)
Tis Hazari Courts, Delhi.**